

As per the article 10 of the Mahakali Treaty between India and Nepal signed in 1996, Pancheshwar Development Authority (PDA) for development, execution and operation of the Pancheshwar Project on river Mahakali (known as Sharda in India) has been agreed to be set up. The Terms of Reference (TORs) of the Authority approved by Government of Nepal have been received and the same are under active consideration for their early finalisation in consultation with Ministry of External Affairs (MEA) and Ministry of Finance (Department of Revenue). Once the Authority is set up, it will address all the issues with regard to implementation of the project including finalisation of the DPR of the project.

(d) No proposal of Chamgaad Dam on river Saryu has been received, so far.

Development of rivers

†637. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the names of rivers which have been decided to be developed by the Central Government;

(b) the names of rivers alongwith the quantum of money allocated for each of the rivers for the financial year 2014-15; and

(c) the details of the institutions through which the development of rivers has been decided?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Ministry of Environment and Forest have informed that the Central Government by a Notification dated 20.02.2009, has set up the 'National Ganga River Basin Authority' (NGRBA) under the Chairmanship of the Prime Minister, for conservation of the river Ganga.

Further, for rivers other than Ganga, Centrally Sponsored Scheme of National River Conservation Plan (NRCP) is being implemented by the Central Government jointly with the State Governments on a cost-sharing basis. The pollution abatement works under NRCP presently cover identified polluted stretches of 40 major rivers in 121 towns spread over 19 States in the country.

†Original notice of the question was received in Hindi.

The names of the rivers development of which is being undertaken by NRCP are: Godavari, Yamuna, Mandovi, Sabarmati, Mindhola, Damodar, Subarnarekha, Pennar, Bhadra, Tungabhadra, Cauvery, Tunga, Pamba, Betwa, Tapti, Wainganga, Mandakini, Narmada, Khan, Chambal, Beehar, Kshipra, Krishna, Panchganga, Tapi, Diphu and Dhansiri, Brahamini, Mahanadi, Satluj, Beas, Ghaggar, Rani Chu, Adyar, Cooum, Vaigai, Vennar, Tamrabarani, Musi, Gomti, and Mahananda.

Development of river Ganga is being implemented by National Ganga River Basin Authority, and a provision of Rs. 355 crore is envisaged in the financial year 2014-15.

For development of rivers other than Ganga, a provision of Rs. 195.74 crore is envisaged in the financial year 2014-15 for implementation under National River Conservation Plan (NRCP). However, the subsequent river-wise allocation of funds under NRCP is to be done internally by Ministry of Environment & Forests.

Development and rejuvenation of Ganga

†638. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the quantum of amount provisioned by Government for the development and the rejuvenation of river Ganga;

(b) whether the Ministry would initiate legal action against the industrial units, States and cities which discharge their drains in the Ganga;

(c) if so, the details of the persons against whom legal action has been taken/notices have been served, so far; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) During Twelfth Plan, outlay for ₹ 2200 crore has been provisioned for National Ganga River Basin Authority (NGRBA), which has been entrusted with the work of controlling pollution in the river Ganga.

Further, Government is giving special emphasis on rejuvenation of River Ganga.

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